(b) if so, what was the

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- (i) number of the persons who were killed; and
- (u) extern of loss to the private and public property as a result of the accident?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) Yes. At about 10.40 hours on 25th April 1953, 374 Down Passenger train derailed between Sarnath and Kadipur stations on I he North Eastern Railway.

- (b) (i) Three.
 - (ii) The approximate cost of damage to Railway property was Rs. 8.500. No damage io any private property has so far been reported.

SHRI B. B. SHARMA: Sir, what was the cause of the trouble?

SHRI O. V. ALAGESAN: The provisional finding of the Government Inspector is that the accident was caused due to the failure of the staff employed for oiling and greasing the fish-plates.

SHRI B. B. SHARMA: Were not the fishplates very old?

SHRI O. V. ALAGESAN: No, Sir.

• SHRI B. RATH: When were the rails replaced in this particular place last?

SHRI O. V. ALAGESAN: The track on the site of the accident was thoroughly >verhauled in 1953.

SHRI KISHEN CHAND: May I ask the hon. Minister what connection has trie oiling of fish-plates with the railway accident.

SRHI O V. ALAGESAN: Because of ibeir neglect, Sir?

Sum S. M. HEMROM: Do the fishplate* require oiling and greasing?

SHRI O. V. ALAGESAN: The full report will be available soon and the reasons for the accident will be better known then. Sir.

SHRI KISHEN CHAND: Is the hon. Minister aware of the function of the fishplates?

MR. CHAIRMAN: Mr. Pawar.

NUMBER OF PERSONS EMPLOYED THROUGH EMPLOYMENT EXCHANGES

- *674. SHRI D. Y. PAWAR: Will the-Minister for LABOUR be pleased to state the percentage of persons employed by-
 - (i) the Central and State Governments;
- (ii) private bodies and individuals; through the Employment Exchanges out of the total unemployed persons registered upto the month of October, 1952?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Out of 26.4 per cent, of the registrants placed in employment, 11.7 per cent, were placed in Government and 14.7 per cent, in private establishments.

SRHI D. Y. PAWAR: Is there any scheme under the consideration of Government to give relief to the persons whose age has exceeded the limit?

SOME HON. MEMBERS: Sir, we can't

MR. CHAIRMAN: The question is: Are you prepared to make some age relaxations?

SHRI ABID ALI: Sir, that question has to be addressed to the Home Ministry.

PROF. G. RANGA: Have Government received any complaint, Sir, about the corruption that is creeping into tht operation of these labour exchanges that they are demanding money frwn the people who go there to get them-J selves registered and who wish that

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their names should be sent up to the concerned departments whenever advertisement is made and so on?

SHRI ABID ALI: Yes. Sir. A large number of such complaints are being received and we request these complainants to give us specific instances and names of the persons who demand money. In some cases this information has been given and very stern action has been taken against those who have been found guilty. I may request the hon. Member and others to give us the necessary help in this matter. We are very much anxious to take action so that corruption is eliminated from this department also.

SHRI M. VALIULLA: Is there any age limit fixed for re-employment?

SHRI ABID ALI: That question again has to be addressed to the Home Ministry. Sir.

KHWAJA INAIT ULLAH: The hon. Minister just now said that strong action has been taken against those who took bribe in this Department. Will the hon. Minister kindly let us know what kind of strong action has been taken? Any specific cases of strong action?

SHRI ABID ALI: Dismissal from service. And in one case we filed recently prosecution also but that unfortunately failed because the person concerned did not come forward to help us. And as I said, Sir, departmental action-dismissal and prosecution-win always be taken against those who are guilty.

SHRI R. B. SINHA: How many dismissals have taken place?

SHRI ABID ALI: If the hon. Member gives notice, I shall supply that information.

SHRI D. NARAYAN: May I know the percentage of educated and non-educated people that got employment?

SHRI ABID ALI: This question has been answered several times and if again a reply is wanted. I will read out the figures.

Ma. CHAIRMAN: The answer has been given on several occasions previous^' and he does not want to bother by reading it again.

SHRI ABID ALI: No. Sir. I am prepared to

MR. CHAIRMAN: The answer will be given to you. He has got the list. Question No. 975.

COMPENSATION FOR LOSS OF GOODS ON THE RAILWAYS

•675. SHRI K. SURYANARAYANA: Will the Minister for RAILWAYS be pleased to state the amounts of compensation paid by the various Railways to both consignors and consignees for the loss of goods on those railways in the year 1952?

THE DEPUTY MINISTER FOR RAIL-WAYS AND TRANSPORT (SHRI O. V. ALAGESAN): The amount of compensation paid by Railways in 1952 on account of losses of various kinds, viz. goods and parcels lost, stolen, damaged or destroyed etc. was Rs. 304 lakhs.

SHRI K. SURYANARAYANA: Mav I know, Sir, whether the Government have recovered any amount of this compensation from the insurance companies?

SHRI O. V. ALAGESAN: I have no information. Sir.

SHRI C. G. K. REDDY: Is it the practice of the Railway Administration to underwrite its own risk to the consignees with an insurance company?

SHRI O. V. ALAGESAN: No, Sir.

SHRI B. K. MUKERJEE: Does the figure given by the hon. Minister inr elude the amount spent by the Government over the enquiries in these cases of claims?